## HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

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## **NOTICE**

It is notified for the information of all concerned that in view of "Special Mediation Drive- Mediation 'For the Nation" drive, launched under the guidance of Hon'ble The Chief Justice of India and Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India & Executive Chairman, NALSA and Chairman, MCPC, Hon'ble the Chief Justice, High Court of J&K and Ladakh, vide notification no.2105 of 2025/RG/GS dated 07.07.2025, has been pleased to adopt strategy for identification and listing of matters having elements of settlement viz. Matrimonial Disputes Cases, Accident Claims Cases, Domestic Violence Cases, Cheque Bounce Cases, Commercial Disputes Cases, Service Matters Cases (except Referred to Division Bench matters and cases wherein validity of any Act, Rules or Notification has been challenged), Consumer Disputes Cases, Debt Recovery Cases, Eviction Cases (Civil Revisions), Land Acquisition Cases, Criminal Compoundable Cases, Criminal Disputes Cases, Criminal Disputes Cases (Misc. Writ Petitions), Partition Cases (RSAs and Writ Petitions-Land Law Single Bench) and Eviction Cases (Writ Petitions – Land Law Division / Single Bench).

The learned Advocates / Party-in-person are requested to provide details of cases in which there exists an element of settlement in the concerned Judicial Branches on or before 19.07.2025 so that the same could also be listed in "For Referral to the Special Mediation Drive Mediation 'For the Nation' List".

By Order.

All concerned to note.

Date:08.07.2025

Registrar Judicia

Copy to:

All concerned.